

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

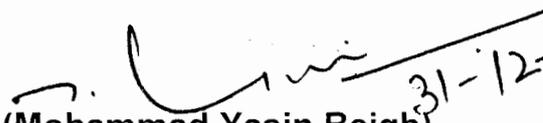
No: 1231 Dated: 31/12/2018

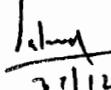
Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Navyug Sethi
S/O Shri Sunil Sethi
R/O H.No.1, Maheshpura Chowk, Bakshi Nagar, Jammu

vide Notification No.1195 dated 04.12.2017 has been declared as Absolute/Final.

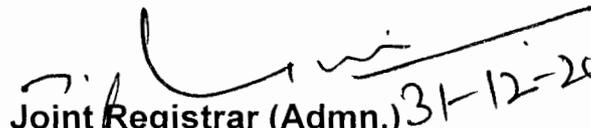
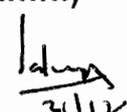
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)
31-12-2018

No: 49093-98/A Dated: 31/12/2018 
31/12

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Jammu.
- ✓ 5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Navyug Sethi, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.)
31-12-2018

31/12